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Central Administrative Tribunal, Principal Bench

Original Application No.1340 of 2003
M.A.No.1524/2003

New Delhi, this the 13th day of August, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Dr. Kamal Taori,
S/o late Shri K.N. Taori,
Adviser, Inter-State Council Secretariat
Ministry of Home Affairs,
Vigyan Bhawan Annexe,
Maulana Azad Road,
New Delhi-11

.... Applicant

(Appeared in person)

Versus

1. Union of India
Through the Cabinet Secretary,
Cabinet Secretariat,
Rashtrapati Bhawan,
New Delhi-1

.... Respondent

(By Advocate: Shri K.R. Sachdeva)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant Dr. Kamal Taori is presently Adviser in the State Council Secretariat in the Ministry of Home Affairs. He is of the rank of Additional Secretary, Government of India.

2. At the outset, we deem it necessary to mention that certain facts pertaining to merits have been mentioned before us. We deem it unnecessary to go into them. The reasons are that the applicant prayed that he should be considered for empanelment to the post of Secretary, Government of India and in this regard, notice had been issued on certain facts.

3. During the course of submissions, it was not disputed at either end that the applicant belongs to the

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Indian Administrative Service Batch of the year 1968. On earlier occasions, there were certain matters and explanation of the applicant had been called. Because of that, he was not considered for empanelment as the Secretary, Govt. of India. Learned counsel for the respondents stated that during the pendency of this application, on 25.4.2003 a final decision has been taken and the applicant has been cleared of the allegations and there is nothing against him.

4. He also stated that the claim/name of the applicant shall be considered in the next meeting in this regard for empanelment to the post of Secretary.

5. In face of this statement, we are not dwelling into any other controversy and dispose of the present application with the direction that the name of the applicant should be considered in accordance with law for empanelment to the post of Secretary in the next meeting that has to be held in this regard. O.A. is disposed of.


(S.K. Naik)
Member (A),


(V.S. Aggarwal)
Chairman,

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